

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 860 of 2020

IN THE MATTER OF:

**Sri Ram Constructions
a Sole of Proprietary of Sanjay Kumar**

...Appellant

Versus

MC Nally Bharat Engineering Company Ltd.

...Respondent

Present:

**For Appellant: Mr. Deepak Dhingra and Ms. Miranda Solaman,
Advocates.**

**For Respondent: Mr. Kumar Anurag Singh and Mr. Zain A. Khan,
Advocates.**

**ORDER
(Through Virtual Mode)**

19.01.2021: Shri Kumar Anurag Singh, Advocate representing the Respondent submits that he has not filed reply which is ready. He undertakes to file the same within two days. Advance copy thereof may be provided to learned counsel for the Appellant, who may file rejoinder thereto within two weeks. Short written submissions, not exceeding three pages, together with compilation of relevant judgments may be filed by the parties alongwith the pleadings.

Post the appeal 'for admission (after notice)' on **11th February, 2021.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

**[Dr. Alok Srivastava]
Member (Technical)**

am/gc